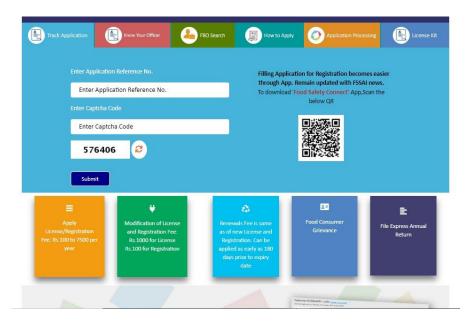
How to apply license for Importers?

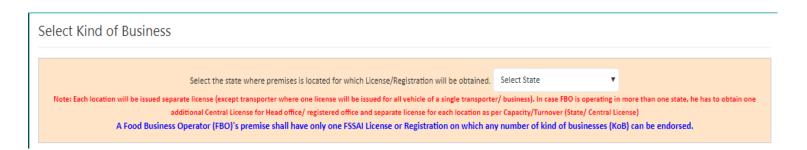
- **Step 1:** Refer to How to apply for license/registration manual on https://foscos.fssai.gov.in/
- Step 2: Click on License/Registration and Apply for License/Registration on the yellow Menu box.



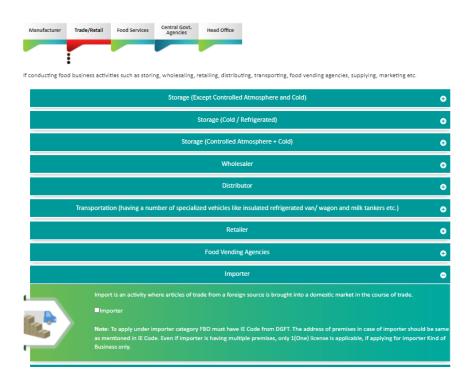
Step 3: Click on Apply for License/Registration on the Red Box.



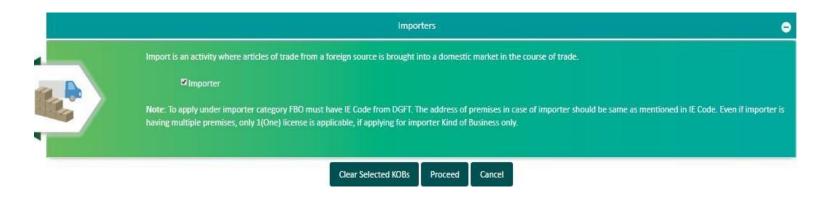
Step 4: Select the State and Read the Note before proceeding.



Step 5: Read the Group Heads of Kind of Business and select Importer under trade/retail.



Step 6: Under Importers KOB, read the definition, click on the radio button to apply for the central license, and click on Proceed.



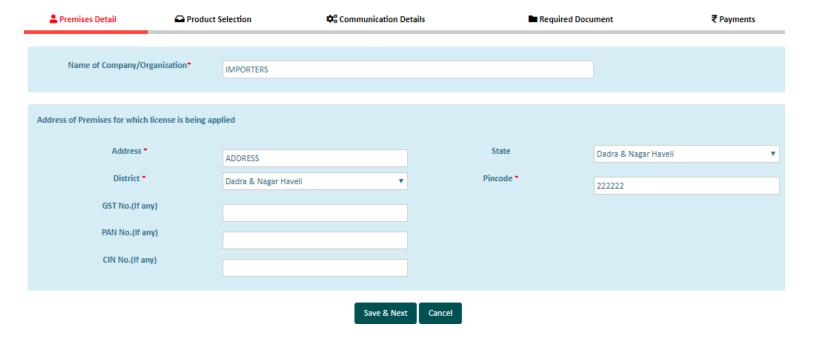
Step 7: Fill in all the mandatory fields as shown in Form B. Please fill the communication details with caution as all the communication made by the authority will be done to the mentioned contact details viz Mobile No. or Email Id etc. Fill GST/PAN/CIN in the relevant fields as applicable to your firm/company.

View Eligibility

After assessment of kind of Business(s) selected and inputs provided, you are eligible for:

S.No	Kind of Business	License Category
1	Importers - Importers	Central License

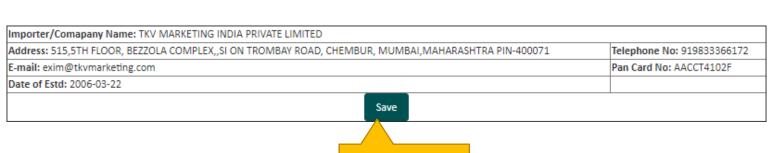
Click here to apply for Central License for all businesses



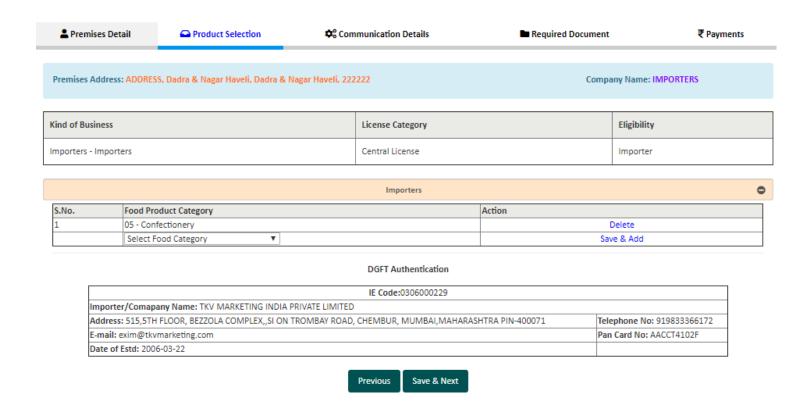
Step 8: On the Product Selection page, fill in the details for DGFT Authentication and click on "Proceed with DGFT Authentication" to authenticate the details.

Finally, click on "Save" to save the authenticated details





Step 9: After successfully proceeding with DGFT validation, click on Save & Next.



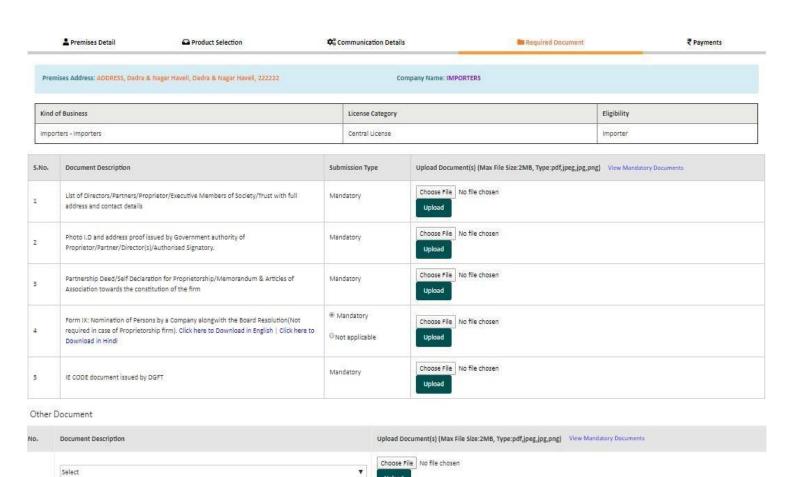
Premises Address: ADDRESS, Dadra & Nagar Haveli, Dadra & Nagar Haveli, 222222

Kind of Business License Category Eligibility Importers - Importers Central License Importer

Company Name: IMPORTERS

Registered Address						
Address *	ADDRESS		State *	Dadra & Nagar Haveli	*	
District *	Dadra & Nagar Haveli ▼	•	Pincode *	222222		
Correspondence Address				Same as Registered Address ® Yes) No	
correspondence Address				Jame as registered Address = Tes	140	
Address *	ADDRESS		State *	Dadra & Nagar Haveli	*	
District *	Dadra & Nagar Haveli ▼	,	Pincode *	222222		
Contact Information						
Telephone No	Telephone No		Fax	Fax		
Mobile No *	888888888		Email *	a@f.com		
Person in charge of operations						
Person in charge of operations						
Name *	NAME	Qu	ualification *	QULFICATION		
Telephone No	Telephone No	N	Nobile No *	777777777		
Email *	a@f.com		Address *	ADDRESS		
State *	Dadra & Nagar Haveli		District *	Dadra & Nagar Haveli	•	
Pincode *	666666	Pho	oto Id Card *	Voter ID	•	
FoSTaC Certificate No.	FoSTaC Certificate No	Ph	oto Id No *	99999999999		
Person responsible for complying with condition of License(The person must be same as mentioned in FORM IX as per FSS Regulations, 2011)						
Name *		Qu	alification *			
Telephone No	NAME		obile No *	QULFICATION		
	Telephone No			777777777		
Email *	a@f.com	,	Address *	ADDRESS		
State *	Dadra & Nagar Haveli ▼		District *	Dadra & Nagar Haveli	•	
Pincode *	666666	Pho	oto Id Card *	Voter ID	•	
Photo Id No *	9999999999					
Head Office/Registered Office License Details(If	Applicable)					
License No.		1				
	Enter License No.					
	Add				_	
Food Safety Mitra Details(If Applicable)						
FSM No.	Enter FSM No.					
	Add					
Period for which license required						
Select Year *	2 ▼]				
	Total Application fee: Rs. 15000					

Step 10: Upload the relevant set of documents.



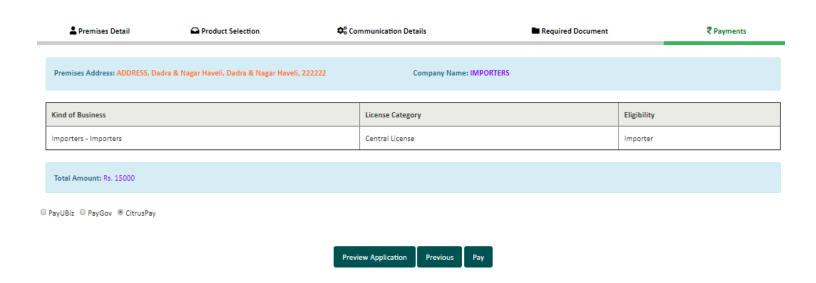
✓ I/We declare that –

- . I/We have read, understood and shall abide all provisions of FSS Act, 2006 and Rules, Regulations made therein and orders issued from time to time applicable to declared food business.
- I/We have food safety plan to ensure that articles of food mentioned in form satisfy the requirements of FSS Act 2006 and Rules and Regulations made thereunder.
- Our facility shall comply with the general hygiene and sanitary requirements as mentioned in the Schedule 4 of the FSS (Licensing and Registration of Food Businesses) Regulations, 2011.
- I/We shall abide with all conditions of License.
- Expected capacity of the business is to the best of my knowledge. I/We will modify our License as and when our eligibility in the mentioned criteria for License changes.
- I will be responsible for Permissions/No Objection Certificates from other Govt. bodies wherever required.

I do hereby solemnly affirm and declare that all information and particulars furnished here by me are true and correct to the best of my knowledge.



Step 11: Pay the fee with available modes and apply.



Step 12: After successfully completing the payment, a receipt will be generated with a 17-digit reference number which can be used for future reference.

Application Receipt



Step 13: User can track the status of application through the Homepage i.e. https://foscos.fssai.gov.in/

